

(b) Photographs of Shri Lal Bahadur Shastri along with those of other Prime Ministers are available at the Sales Counter in Vigyan Bhawan Annexe. Sometimes, however, the photo prints run out of stock and it takes time to replenish the stocks.

(c) Does not arise.

SQUATTERS ON GOVERNMENT LAND IN DELHI

492. DR. (MRS.) MANGLADEVI TALWAR: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to refer to the reply to Unstarred Question No. 1474 given in the Rajya Sabha on the 20th December, 1967 and state the action since taken by Government to clear and remove the unauthorised squatting on Government land in Subzimandi, Delhi?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SARDAR IQBAL SINGH): Most of the squatters are holding Tehbazari licences granted by the Municipal Corporation of Delhi. Delhi Administration have asked the Corporation to cancel the Tehbazari licences of squatters who had been granted such licences after July, 1960 to enable the Administration to initiate action for their removal. In the meantime, the question of providing alternative accommodation to the eligible squatters is being examined by a Committee set up by the Delhi Administration.

IRRIGATION PROJECTS FOR INCLUSION IN THE FOURTH FIVE YEAR PLAN

493. SHRI BRAHMANANDA PANDA: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether Government have any proposal under consideration to include

the following projects in the Fourth Five Year Plan;

(i) Joro Harbhangi;

(ii) Baghua; and

(b) if so, what are the details thereof?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): (a) Yes, Sir.

(b) Details of Joro-Harbhangi and Baghua Projects are as follows:—

| | Estimated Benefits in cost lakh acres (Rs. lakhs) | |
|-------------------|---|------|
| 1. Joro-Harbhangi | 527.00 | 0.80 |
| 2. Baghua | 66.00 | 0.10 |

राजकीय औद्योगिक इकाइयों के संबंध में प्रशासनिक सुधार आयोग की सिफारिश

200. श्रीकृष्ण दत्त पालीवाल : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने प्रशासनिक सुधार आयोग की हल की रिपोर्ट के इस सुझाव के सम्बन्ध में कोई निर्णय कर लिया है कि राजकीय औद्योगिक इकाई को स्वशासित निगमों का रूप दे दिया जाय; और

(ख) यदि हां, तो इस सम्बन्ध में लिए गए निर्णय का व्यौरा क्या है ?

†[A.R.C RECOMMENDATION ON STATE INDUSTRIES UNITS

200. SHRI S. K. D. PALIWAL: Will the Minister of FINANCE be pleased to state:

(a) whether Government have taken any decision on the suggestion:

†[] English translation.

‡[] Transferred from the 19th February, 1968.

contained in the recent Report of the Administrative Reforms Commission that the State Industrial Units should be converted into autonomous corporations; and

(b) if so, what are the details of the decision taken in this regard?]

उप प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी आर० देसाई) : (क) और (ख) प्रशासनिक सुधार आयोग ने सरकारी क्षेत्र के प्रतिष्ठानों सम्बन्धी अपनी रिपोर्ट में एक सिफारिश यह की थी कि कुछ सरकारी उद्यमों के सांविधिक और क्षेत्रीय निगमों के रूप में समूह बनाये जायें। सरकार इस सिफारिश समेत आयोग की विभिन्न सिफारिशों पर विचार कर रही है।

†[THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) and (b) One of the recommendations of the Administrative Reforms Commission in their Report on "Public Sector Undertakings" was the grouping of certain Public Enterprises into statutory and Sector Corporations. The various recommendations of the Commission, including this, are under examination by Government.]

‡ALL INDIA EXPORTERS' CHAMBERS'
DEMAND FOR REDUCTION IN EXPORT
DUTY

220. SHRI SITARAM JAIPURIA : Will the Minister of FINANCE be pleased to state:

(a) whether the All India Exporters' Chamber has asked for reduction in export duty in order to offset the adverse effects of sterling devaluation by some other countries on India's export trade with the United Kingdom and a number of other countries where India's trade is conducted in sterling; and

(b) if so, what is the Government's reaction thereto?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) Yes, Sir.

(b) In line with the Government's general policy to keep the performance of exports under constant review, the entire range of commodities liable to export duties has been carefully reviewed by the Government recently. After taking all factors into account, the Government have granted relief in export duties, wherever considered necessary, on 7-2-68. A statement showing the reductions made in rates of duties is enclosed. (See Appendix LXIII, Annexure No. 28.]

AGREEMENT WITH BULGARIA

271. SHRIMATI DEVAKI GOPI-DAS: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that an agreement with Bulgaria for economic and technical co-operation to the tune of Rs. 11.25 crores has been signed; and

(b) if so, what are the details thereof?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) and (b) An agreement on Economic and Technical Co-operation for a credit of Rs. 11.25 crores was signed with the Government of the People's Republic of Bulgaria on 2nd May, 1967. The credit is intended for financing 80% of the f.o.b. cost of equipment and machinery to be imported from Bulgaria and carries

† [] English translation.

‡ Transferred from the 19th February, 1968.